

## Central Administrative Tribunal Principal Bench, New Delhi

C.P. No. 162/2018 in O.A. No. 1267/2015

This the 31st day of January, 2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J) Hon'ble Mr. A.K. Bishnoi, Member (A)

Om Parkash S/o Sh. Nobat Singh, R/o village Kalmalpur, PO Bidwana, Distt. Rewari (Har.)

... Applicant

(By Advocate: Sh. Yogesh Sharma)

## **VERSUS**

- 1. Sh. Vishwesh Chaube General Manager, Northern Railway, Baroda House, New Delhi
- 2. Sh. R.N. Singh
  Divisional Railway Manager,
  Northern Railway, Delhi Division,
  State Entry Road, New Delhi.
- Sh. Karan Kapoor,
   Divisional Engineer,
   Northern Railway, Delhi Sarai Rohilla,
   New Delhi.

... Respondents

(By Advocate: Sh. Shailendra Tiwary and Sh. V.S.R. Krishna)

## ORDER (Oral)

## Hon'ble Mrs. Justice Vijay Lakshmi, Member (J):

Sh. Yogesh Sharma, learned counsel appeared on behalf of the applicant. Sh. Shailendra Tiwary and



Sh. V.S.R. Krishna, learned counsels appeared on behalf of the respondents.

2. Learned counsels for the respondents submit that the order of the Tribunal dated 29.11.2017 was challenged by the respondents before Hon'ble High Court by means of W.P. (C) No. 8504/2018 which was disposed of on 30.04.2019. However, the respondents filed a Review Pet.336/2019 & C.M. 37679/2019 (delay), in which the notice was issued to the applicant, returnable on 20.01.2020, however, in the meantime, the applicant expired and an application for bringing his legal heirs on record is pending. Learned counsel for the applicant submits that under these circumstances the CP may be closed at this stage giving him liberty to take recourse to appropriate remedy, if any grievance subsists, subject to final outcome of the review pending adjudication before Hon'ble High Court of Delhi.

3. Accordingly, CP stands closed, subject to aforesaid liberty to the petitioner. Notices are discharged.

(A.K. Bishnoi) Member (A) (Justice Vijay Lakshmi) Member (J)

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